

trol of Water Pollution, New Delhi, for the year 1978-79, under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974. [Placed in Library. See No. LT-500/80].

II. A copy each (in English and Hindi) of the following papers:—

(i) Third Report of the Delhi Urban Art Commission for the period 1977—79, together with a Review by Government thereon, under section 19 of the Delhi Urban Art Commission Act, 1973.

(ii) Statement giving reasons for the delay in laying the Report mentioned at (i) above.

[Placed in Library. See No. LT-501/80 for (i) and (ii)].

III. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973:—

(i) Certified Accounts of the Delhi Urban Art Commission for the period from May 1974 to March 1978 and the Audit Report thereon, together with a Review by Government on the Audit Report. [Placed in Library. See No. LT-623/80].

(ii) Audited Accounts of the Delhi Urban Art Commission for the year 1978-79, together with a Review by Government thereon.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at III(1) above.

[Placed in Library. See No. LT-499/80 for (1), (ii) and (2)].

**I. Report and Accounts (1978-79) of the Indian Telephone Industries Limited, Bangalore.**

**II. Notifications of the Ministry of Communications.**

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): Sir,

I beg to lay on the Table:

I. A copy (in Hindi) of the Twenty-Ninth Annual Report and Accounts of the Indian Telephone Industries Limited, Bangalore, for the year 1978-79, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT-519/80].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Communications, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(i) G.S.R. No. 1508, dated the 15th December, 1979, publishing the Indian Telegraph (Seventh Amendment) Rules, 1979. [Placed in Library. See No. LT-517/80].

(ii) G.S.R. No. 196, dated the 16th February, 1980, publishing the Indian Telegraph (Second Amendment) Rules, 1980 [Placed in Library. See No. LT-531/80].

**I. Ordinances under Article 213 of the Constitution in relation to the State of Gujarat.**

**II. Papers under Article 213 of the Constitution in relation to the State of Uttar Pradesh.**

**III. Punjab Land Reforms (First Amendment) Rules, 1979.**

SHRI R. V. SWAMINATHAN: Sir,  
I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following Ordinances, under sub-clause (a) of clause (2) of article 213 of the Constitution, read with sub-clause (iv) of clause (c) of the Proclamation dated the 17th February, 1980, issued by the President in relation to the State of Gujarat:—

(i) The Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Ordinance, 1979, (Gujarat Ordinance No. 7 of 1979).